



ITEM NO.118

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 770/2017

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

VIPIN

Respondent(s)

Date : 21-01-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) :

Mr. Abhishek Saket, Adv.

Mr. Sudeep Kumar, AOR

Ms. Manisha, Adv.

Ms. Rupali, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Vide order dated 06.11.2025, the presence of the respondent was directed to be secured through nonailable warrants.

Today, he has been produced before this Court by Atveer Chauhan, S.H.O. Police Station, Rehra.

The respondent submitted that since he has no means to engage a counsel, he may be provided legal assistance to assist the Court on his behalf.

We request Shri Nikhil Goel, Senior Advocate to assist the Court on his behalf.

Registry is directed to provided soft copy of the paperbook and record to him.

As the respondent has assured that he will remain present in Court as and when called upon to do so, we direct his release on bail on furnishing bail bonds to the satisfaction of the Chief Judicial Magistrate, J.P. Nagar, Uttar Pradesh in connection with Case Crime No. 90 of 2012 dated 07.02.2012 registered at R/OP Rehra, Police Station Adampur, Sub-District Hasanpur, District J.P. Nagar, Uttar Pradesh.

List on 25.02.2026.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)